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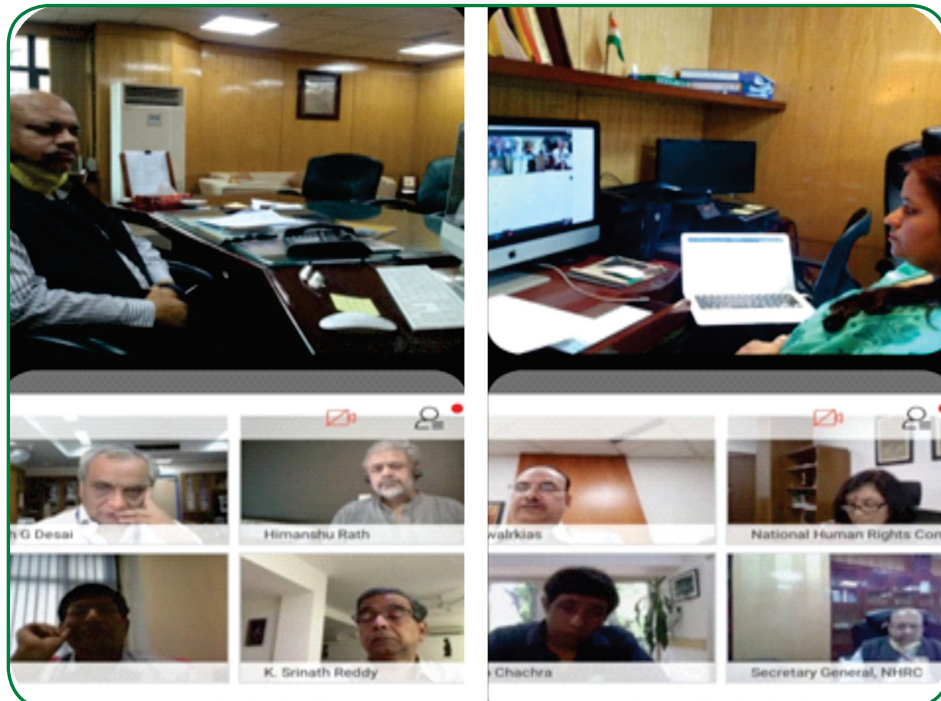
“Begin with duties of a man and rights will follow as spring follows winter”— Mahatma Gandhi

NHRC constitutes a Committee of Experts on “Impact of COVID-19 pandemic on human rights and future response”

The National Human Rights Commission has constituted a Committee of Experts on “Impact of COVID-19 pandemic on human rights and future response” on 03rd July, 2020. It includes eleven representatives of civil society organisations and independent subject experts.

The objectives of the Committee are: (i) To assess the impact of COVID-19 pandemic on human rights of people specially the marginalized and vulnerable sections of the society, and also to suggest the response on the basis of which the Commission would like to issue necessary advisory to the Central and State Governments. (ii) To identify the best practices in dealing with the human rights situation in any part of the country or abroad. (iii) Any other issue considered relevant for achieving the objectives of the Committee. The representatives from the concerned Ministries will also be associated in the meetings of the Committee in order to get the first hand information about the steps taken by the Government to deal with the situation.

Accordingly, the introductory meeting of the Committee of Experts was held on line on 07th July, 2020. Mrs. Jyotika Kalra,



Meeting of experts on “Impact of COVID-19 pandemic on human rights and future response”

Member, NHRC chaired it. Apart from the Committee of experts, NHRC officers, Mr. Jaideep Govind, Secretary General, Mr. Surajit Dey, Registrar (Law), Mr. R.K. Khandelwal, JS (A&R), Mrs. Anita Sinha, JS (P&T), Mrs. Manzil Saini, DIG, among others, attended.

Mrs. Kalra said that it is a time when, more than ever before, human rights are needed to be protected to navigate through the crisis on account of COVID-19 pandemic in a manner to keep focus

on achieving equitable sustainable development and peace.

Various issues such as access to healthcare, problems of migrant labourers, availability of food grains through public distribution schemes to the poor, women’s health and safety etc. were discussed.

The Committee members will be holding further consultations with various organisations, groups, activists and government functionaries.

NHRC Webinar on Online Child Sexual Abuse Material

The National Human Rights Commission, NHRC, India organised a webinar “Online child Sexual Abuse Material” on 20th July, 2020. NHRC Member, Mrs. Jyotika Kalra, chaired it and the inaugural address was delivered by Secretary General, Mr. Jaideep Govind.

The aim of the conference was to address the problem of increasing use and demand for Child Sexual Abuse Material (CSAM), especially during the lock down period due to COVID-19 pandemic.

Some of the important suggestions from the deliberations

are as follows:-

1. Discussing with and making children aware about their bodies and sexual expression through sex education, including sensitizing them to prevent their grooming than criminalizing their natural



NHRC's Webinar on 'Online Child Sexual Abuse Material'

curiosity as a first step in ensuring their safety online;

2. Improving the process to report incidences relating to circulation of Sexual Abuse Material (CSAM) material including expanding the scope of existing helpline numbers and tracking portals;
3. Establishing district-wise task force to address the issue;
4. Adopting a zero-tolerance policy when such incidences are reported;

5. Conducting training programmes for children, parents and schools to address the issue of cyber safety; and
6. Evolving systems to filter CSAM content than blocking pornographic websites; etc.

For other agency-specific recommendations, the Commission will also be following up with the concerned Ministries and organizations in the matter.

The conference was divided into three technical sessions, namely (i) Role of Law and the Ways to Strengthen it, (ii) The Boom of Social Media and the Psycho-Social Impact of Child Pornography, and (iii) Tackling Heads-On: Strategies for Parents, Schools and State.

The panellist of the Conference, including Mr. Yashwant Jain, Member, NCPDR, Mr. Balsing Rajput, SP-Cyber, Maharashtra, Mrs. Uma Subramanian, Co-Director, Aarambh India, Mrs. Bharti Ali, Executive Director, HAQ-CRC and Dr. Sunitha Krishnan, Padma Shri Awardee & Founding Chief Functionary of Prajwala, shed light upon the different aspects pertaining to the menace.

The Conference was also attended by various subject experts and key stakeholders, including among others, representatives from ministries and international bodies such as MHRD, MeitY, and UNICEF; lawyers; representatives from civil society organizations such as CRY, IACR, Cyber Peace Foundation, FLAIR, Udayan Care, etc.; psychiatrists from NIMHANS.

A publication by NHRC, titled 'UNCRC and Indian Legislations, Judgements, & Schemes- A Comparative Study by NHRC' was also released by Mrs. Kalra during the Conference.

Meeting on Special Monitor Report about the human trafficking racket in Manipur

On 17th July, 2020, the National Human Rights Commission organised a meeting to identify the administrative gaps in the wake of human trafficking racket busted in Manipur in February, 2019 and to discuss the recommendations of Mr. Ajeet Singh, Special Monitor, NHRC in this regard. Manipur police had rescued 179 Nepalese citizens from various locations of the State.

The NHRC Special Monitor's report highlighted the lethargic investigation, prevalent issues of inter-state and inter-country trafficking, absence of SOP to deal with Nepalese victims, lack

of resources to implement victim assistance programme, etc.

Some of the recommendations of this meeting are as follows: -

1. The SOP on Human Trafficking formulated by NHRC should be made available to all stakeholders in Central & State Government, Police Personnel, NIA and several NGOs working on the ground dealing with trafficking issues. It should also be uploaded on the NHRC website.
2. Statement of victims under Section 164 Code of Criminal Procedure needs to be recorded

by employing additional manpower to avoid delay.

3. Since the Manipur Police has not been able to make much progress in the case of human trafficking, the State Government of Manipur may be suggested to hand over the investigation of the case to NIA/ CBI.
4. Impress upon the center for early passage of 'The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2018'.
5. Since the Government of Manipur has not yet prepared

- an SOP for addressing the issues related to human trafficking, they may adhere to the SOP on Human Trafficking formulated by Assam government;
6. The cases related to Manipur human trafficking have been tried by the Metropolitan Magistrate as per trial under Immoral Trafficking Act, 1956. However, Sections 370 and 371 IPC prescribe that such trial may be conducted by a Sessions Judge. There is a difference in trial under Immoral Trafficking (Prevention) Act, 1956 and Human Trafficking Prevention Under Section 370 of IPC, which the Indian Legislature needs to resolve. Hence, the provision of Section 370 IPC should be followed under these circumstances, as it substantially addresses the issue of violation of rights of trafficking victims due to sexual exploitation, bonded labour etc;
 7. Special Courts may be constituted to conduct trial of cases relating to human trafficking;
 8. Border Security Force on both sides of the international border must be sensitized about the role they should play in the prevention of cross-border human trafficking;
 9. Mr. Ajeet Singh's visit report may be supplemented with the reports on the Manipur trafficking bust formulated by the Impulse NGO Network to get a complete picture of the issues and gaps identified;
 10. The expenses of the NGOs, which were involved in the repatriation and rescue of the victims, should be reimbursed by the Government of Manipur;
 11. Shelter Homes for the rescued male victims may be constituted vis-à-vis the female victims;
 12. In case of inter-country trafficking, necessary arrangements need to be made to record the statements of the victims through video conferencing; and
 13. Mr. Ajeet Singh's Report on Manipur trafficking bust may be registered as a complaint in the Commission.

Mrs. Jyotika Kalra, Member NHRC chaired the meeting. Mr. Jaideep Govind, Secretary General, Mr. Surajit Dey, Registrar (Law), Mr. R.K. Khandelwal, Joint Secretary (A&R), Mrs. Anita Sinha, Joint Secretary (P&T), Mrs. Manzil Saini, DIG and other officials of NHRC participated in the discussions. The representatives of the Ministry of External Affairs, Government of Manipur, Manipur Police and members of NGOs working in Manipur on this case were present.

Second Meeting of the Sub-Committee on CEDAW

The second meeting of the Sub-committee on the Convention on the Elimination of All Forms of Discrimination Against Women (CEDAW) was held on 28th July, 2020. Mrs. Jyotika Kalra, Member, NHRC chaired it. The Sub-committee members joined

the meeting online. Articles of CEDAW on the theme of 'Marriage and Family' were discussed in the meeting and the suggestions of all the members were incorporated in the draft document on CEDAW. Articles on 'Education and Employment' were also looked into

and work on them will be continued in the next meeting. Mr. Jaideep Govind, Secretary General, NHRC, Mrs. Anita Sinha, Joint Secretary (P&T), NHRC and Dr. M.D.S. Tyagi, Joint Director (Research) were present among others.

Conference on 'Human Rights of LGBTQI: Challenges and Way Forward'

The Commission has approved the recommendations of its conference on 'Human Rights of LGBTQI: Challenges and Way Forward' held on 26th Feb., 2020. Some of the important recommendations are as follows:

1. Increasing awareness regarding LGBTQI issues, including direction given in the NALSA and Navtej Singh Johar judgments by using media to educate people to empathies with transgender people facing discrimination;
2. Universities need to follow latest UGC policy 2016;
3. Serious attempts should be made to encourage participation of the LGBTQI community at work places and protection from sexual harassment at workplace should also be ensured.
2. LGBTQI friendly public spaces in the society and a support platform should be created.
3. Juvenile Justice Boards, State and Central governments must have separate residential facilities for gender non-

- conforming children and education, skill development, employability etc. should be ensured.
4. Promote awareness about Section 4(2) of The Transgender Persons (Protection of Rights) Act, 2019, which recognises self-determination of identity of a transgender person, to follow in letter and spirit.
 5. Self-identification of children with the help of civil society organizations and other individuals, who fulfil the role of their guardian, should be allowed.
 6. Introduce horizontal reservations within caste, tribe and other categories of reservation for transgender persons in furtherance of the NALSA judgment.
 7. Introduce “one-stop medical centre” exclusively for LGBTQI community with all the medical facilities; Provide counselling sessions before sex reassignment surgeries. Train and sensitize medical practitioners for medical examination of transgender persons and the difference in sex, gender and sexuality; and More specialized doctors are required for sex-reassignment surgeries and related procedures in India;
 8. Constitute a Commission exclusively for sexual minorities/ transgender with majority numbers of members from the community and with a transgender person as the Chairperson and consult the community, while framing any law, policy or schemes pertaining to them.
 9. Transgender persons with disability should be recognized differently from other transgender persons and there should be specific welfare measures for them.
- The Commission had organised this conference in collaboration with the National Law School of India University (NLSIU), Bengaluru. Mr. Justice H.L. Dattu, Chairperson, NHRC, had chaired it. NHRC Member, Mrs. Jyotika Kalra, Joint Secretary, Mrs. Anita Sinha and other officials of NHRC and NLSIU attended besides the representatives from the Union Ministry of Social Justice and Empowerment, State Departments of Women and Child Development and Police Department of the Southern States of India, State Human Rights Commissions (SHRCs), LGBTQI organisations, domain experts, academia, counsellors, members of civil society organisations and law students.

Important Intervention

NHRC to UTs of J&K and Ladakh : Send intimation of custodial and encounter deaths as per its guidelines to all States and UTs

The National Human Rights Commission, NHRC, India has asked the Union Territories of Jammu & Kashmir and Ladakh to intimate it about any custodial death within 24 hours and the encounter death within 48 hours of such incident as per its guidelines to all States and Union Territories with a view to protect and promote human rights.

In a letter dated 30th June, 2020 in this regard sent to the Chief Secretary of Union Territory of J&K and Commissioner Secretary, Union Territory of Ladakh, the

NHRC Secretary General, Mr. Jaideep Govind has requested them to pass suitable instructions to the concerned for compliance of all instructions issued by the Commission to send all requisite reports including post-mortem, videography and magisterial enquiry report etc. in all custodial deaths and encounter deaths.

He has said that the erstwhile State of J&K was not under statutory obligation to follow the mandate of the Commission by sending intimations, in such cases of deaths in custody or encounter, in

view of protection given in respect of subjects mentioned in List II of VII Schedule of the Constitution (State subjects) in the PHR Act. But after Amendment of PHR Act in the year 2019, there is no prohibition of exercising jurisdiction by the Commission like in all other States and UTs.

Therefore, it is incumbent upon the UT of J&K to follow the NHRC guidelines issued by the NHRC, India in case of custodial and encounter deaths, happened within the territory of UT of J&K.

Suo Motu cognizance

The Commission took suo motu cognizance in 05 cases of alleged human rights violations

reported by media during July, 2020 and issued notices to the concerned authorities

for reports. Summaries of some the cases are as follows-

Death of a child due to negligence of doctors

Case No.11414/24/42/2020

The media reported on 30th June, 2020 that a one year old child, suffering from fever and swollen neck, died as he was not attended by the doctors at the District Hospital Kannauj, Uttar Pradesh. After waiting 45 minutes, his poor parents were told to take him to the District Hospital, Kanpur for treatment. The family of the victim child has reportedly, alleged that the doctors refused to treat him and even did not bother to touch the child. The poor family, having no money with them was not in a position to take the child to the district hospital and later when the matter came into the notice of some media persons and other officers, the child was admitted in the hospital where he died after sometime.

The Commission has issued a notice to the Chief Secretary, Government of Uttar Pradesh calling for a detailed report in the matter, within four weeks including the action taken against the delinquent doctors/ officials of the hospital concerned and status of any relief given to the family of the deceased child by the State Government.

The Commission has once again reiterated that such unfortunate loss of human lives due to denial of medical treatment by the hospitals, is gross violation of right to life and basic medical care and the state.

Non-supply of Mid-Day Meal

Case No.1708/4/5/2020-CL

The media reported that due to extension of lockdown and closure of schools by the Central and State governments, the poor children are not getting the mid-day meal. As a result, such children are now

forced to work to arrange a meal for themselves. The news report is an outcome of an exercise undertaken to understand the effects of the pandemic especially in Bhagalpur district of Bihar.

The Commission has observed that it is concerned that the school going children in other states may not be facing the same difficulties. Accordingly, it has issued notices to the Secretary, Department of School Education and Literacy, Union Ministry of Human Resource Development, and the Chief Secretary, Government of Bihar calling for a detailed report in the matter within four weeks.

Death in fire in an illegal candle factory

Case No.11575/24/31/2020

The media reported that three minors among seven persons died in a candle factory fire in Ghaziabad district of Uttar Pradesh on 5th July 2020. Reportedly, the factory was operating illegally without adequate paperwork, at an under construction house. By the time police, fire officials and the local residents rescued the persons trapped in the building, seven people were charred to death. The injured were admitted to the Subharti Medical College at Meerut and the cause of fire was being investigated by the authorities.

The Commission has issued a notice to the Chief Secretary and the Director General of Police, Uttar Pradesh calling for a detailed report in the matter, within four weeks including the action taken against the factory owner and the delinquent officers/ officials, status of the medical treatment being provided to the injured and relief/ rehabilitation provided to the aggrieved, by the State. It is necessary for the local administration to fix the

responsibility of the concerned officer and start departmental/ criminal proceedings against them, immediately to ensure justice to the victims and their families.

Self-immolation over inaction on a complaint of sexual harassment

Case No.13217/24/48/2020

The National Human Rights Commission, NHRC, India has issued notices to the Chief Secretary and DGP, Uttar Pradesh after taking suo motu cognizance of media reports that due to the alleged inaction by the authorities on their complaint of sexual harassment, a mother-daughter duo from Amethi attempted self-immolation in front of the Lok Bhawan in Lucknow on 17th July, 2020. Reportedly, the mother with 90% burn injuries died and the daughter with 15% burns is undergoing treatment in the civil hospital.

The Commission has given four weeks time for the response calling for a detailed report in the matter including action taken against the guilty and the action taken on the complaint, reportedly, lodged by the victims alleging sexual harassment by someone residing in their neighbourhood. The report must include the status of the medical treatment being provided to the injured woman, her health conditions and any relief given by the authorities to the injured and the aggrieved family.

Issuing the notices, the Commission has observed that the recourse taken by the victims cannot be justified but it indicates towards the reckless attitude of the authorities, who seemingly failed to take a timely action on the complaint lodged by the victims leveling serious allegations of sexual harassment against one of their

neighbourers. This is a serious issue of violation of human rights. Had a timely action been initiated, the women may not have been forced to take such an extreme step.

Minor girls forced to trade off their bodies for wages

Case No.11832/24/20/2020

The media reported minor girls from poor tribal families are forced to trade off their bodies in exchange for their meager wages in Chitrakoot, Uttar Pradesh. Girls at the age of 12-14 years work in illegal mines where they are exploited by the contractors and the middlemen. One of the victims has reportedly stated that they give them a job, exploit and then do not pay wages in full; when they refuse their sexual advances, they are threatened that they would not be employed. Their parents are, reportedly, aware of this exploitation but say that they are equally helpless to do anything as

feeding the family is a daily struggle for them.

The minor girls, as mentioned in the report, have stated that the double whammy of poverty and the months long lockdown has hit them hard and made them far more vulnerable for exploitation.

The Commission has issued notices to the Chief Secretary and Director General of Police, Uttar Pradesh calling for a detailed report in the matter. The report must provide data about the status of the social welfare schemes and gainful employment measures operational in the area including data relating to school going girl students and drop outs. The Commission would also like to know about implementation of labour laws, action taken against the delinquent factory/crusher owners and the relief and rehabilitation provided to the victims.

The Director General of Police is expected to provide details of the FIRs registered under POCSO Act and other laws in connection with cases of alleged exploitation of women and minor girls, medical examination reports of the victims and action taken against the guilty including number of cases in which statutory relief has been recommended in pursuance of the provisions of the SC/ ST (Prevention of Atrocities) Act. The response is expected within 4 weeks, positively.

Apart from this, a copy of the media report has also been forwarded to the Union Home Secretary for issuance of Standard Operating Procedure (SOP) to all the States/ UTs for strict compliance to ensure that the people from the SC/ ST and other vulnerable classes of the society are not subjected to such inhuman treatment due to inaction by the police and civil authorities.

Cases of Human Rights Defenders

The Commission registered 8 cases of alleged Harassment of Human Right Defenders during the month of July, 2020. Summaries of some of these cases is as under –

Case No. 274/11/7/2020

The complainant, Mr. Henri Tiphange, National Working Secretary of HRD Alert- India has requested for urgent action on an issue of repeated attacks on an HRD/ RTI activist, Mr. Mahesh Vijayan by a gang, allegedly associated with the construction and sand mining mafia and that too inside the premises of Municipality office of Kottayam District of Kerala. It is alleged that there were 3 attacks in the course of 3 weeks on the victim causing him injuries. The police registered a case against accused persons under diluted charges.

The Commission has directed DGP, Kerala to submit an action taken report.

Case No. 11900/24/1/2020

The complainant, Mr. Rajhans Bansal, Director of NGO- Center for Human rights has alleged that his WhatsApp account has been hacked and important data and contacts have been stolen. Allegedly, cyber hacking gangs are spying on him through WhatsApp, harassing him, and planning his murder. Allegedly, the concerned police officials are in direct contact with these gangs and are protecting them, thereby, failing to take legal action against the accused persons despite his complaints.

In view of the seriousness of the issue concerning a Human Rights Defender, the Investigation

Division of NHRC has been directed to have the facts collected from the concerned authorities of the Uttar Pradesh Government and to submit a report.

Case No.1983/18/5/2020

The Complainant, Mr. L. Mohandas, Ganjam, Odisha has alleged that he has been implicated by the police in false and fictitious cases as he has been raising voice against inaction of police on various occasions. It is also submitted that though he has taken anticipatory bail from Odisha High court yet he is apprehensive of further implication in other false cases and hence sought the intervention of the Commission.

The complaint was disposed of with a direction to the Superintendent of Police, District- Ganjam, Odisha to take appropriate

action associating the Complainant/victim and to inform them of the action taken in the matter.

Case No. 2014/18/28/2020

The Complainant, Mr. Radhakant Tripathy has alleged that Mr. Aditiya Das, a motivational speaker, Human Rights Defender and Social Activist was murdered in Bhubaneswar, Odisha on 7th July, 2020 and his body retrieved from railway tracks. Allegedly, the victim was receiving threats from criminals and had sought intervention of the Commission.

The Commission has directed the Commissioner of Police, Khurda, Odisha to submit an action taken

report.

Case No. 129/9/7/2020

The Complainant, Mr. Ishu Upadhyay, who is claiming to be a Human Rights Defender, HRD has alleged that he had gone to the police station to inquire about the arrest of Gujar Tribal women but on reaching the police station, on 21st July, 2020, he was mocked for being a HRD, harassed, detained and false charges were levelled against him. The Commission, has directed Senior Superintendent of Police, Kathua, Jammu and Kashmir to submit an action taken report.

Case No.13718/24/20/2020

The complainant, Mr. Henri

Tiphange, National Working Secretary of HRD Alert- India in a complaint to the Commission has made an appeal for urgent action on an issue regarding the illegal detention, inhumane treatment, abuse, intimidation and threats to HRD, Mr. Raja Bhaiyya of NGO Vidyadham Samiti, Atarra by the Superintendent of Police of Chitrakoot and other officials for being the source of an Aaj Tak journalist, who did a news report on 7th July, 2020 on sexual exploitation of women and girls in Banda District in Uttar Pradesh. The case is under consideration of the Commission.

Success stories

Sexual Assault

Case No. 35435/24/8/2017-WC

The Commission registered a complainant on 15th Dec, 2017, which was based on media reports, alleging that a school student was kidnapped and raped in the illegal confinement under the jurisdiction of Baghpat Police, Uttar Pradesh. It was also stated that the matter was reported to the police but no action was taken, instead the police had given a clean chit to the accused persons. Further, the victim was again teased in the market and threatened of gang rape by the same accused. After this threat, the victim came to her house and committed suicide.

The Commission on the basis of material on record, observed that the investigating officer and the then SHO, P.S. Ramala have not only failed in discharging their duties but also explicitly tried to help the accused persons.

The Commission, brushing aside all the counter arguments of the State, directed that a monetary relief of ₹5,00,000/- be paid to the

next of kin of the deceased girl for violation of her human rights, which was paid.

Pothole Causing Death

Case No. 5197/30/4/2017

The complainant, Mr. Radhakanta Tripathy, Advocate and Rights activist alleged that Mr. Jagdish Sukheja of Rohini, Delhi died after his scooter hit a pothole on the road in North Delhi Civil Lines, due to the negligence of the concerned authorities.

The Commission on the basis of material on record observed that it is an accepted fact by the Public Works Department, PWD that excavated pit was not restored in its original shape. This act of negligence has violated human rights of the victim. Accordingly, it recommended that the Govt. of NCT of Delhi pay ₹ 3,00,000/- to the next of kin of the victim.

Deaths in Prison

In four cases of deaths in judicial custody, the Commission did not agree with the contention of prison authorities and recommended

payment of relief to the next of kin of the deceased. These cases include death of Rupesh Balmik in Central Jail, Sagar, Madhya Pradesh (Case No. 35/12/37/2013-JCD), Anil in Tihar Jail Delhi (Case No. 3153/30/9/2015-JCD), Narayan Yadav in Central Jail, Bhagalpur, Bihar Case No.3209/4/5/2016-JCD and Pendra Muthaiah in Sub Jail, Nuzvid, Krishna District, Andhra Pradesh (Case No.1209/1/6/2013-JCD). On the recommendations of the Commission, the authorities paid the relief ₹5 lakh, ₹3 lakh, ₹3 lakh and ₹5 lakh respectively.

From Investigation Files

Illegal demolition

Case No. 27074/24/49/2019

The complainant alleged that his two story ancestral house and a shop were demolished without any prior notice in pursuance of the order passed by the District Collector, in Maharajganj district of Uttar Pradesh on 13th September, 2019. The authorities, allegedly, did not provide anytime to the complainant to secure his belongings. The police personnel manhandled and

assaulted the family when they objected to it.

On the direction of the Commission, the matter was enquired by its spot inquiry team. It was found that no written notice and compensation was given to any resident of the area before demolishing their properties. The district authorities failed to provide any document, which can prove that the act of demolition was as per law.

Thus, contrary to the claim of no foul play in the demolition by the State, the NHRC enquiry team found a clear violation of the rule of law and Article 300(A) of the Constitution.

Therefore, the Commission, on the basis of the findings of its team, issued notice to the Chief Secretary Govt. of U.P for granting interim compensation to the complainant for the loss accrued to him in terms of land, constructed house, belongings

of the household, medicine stock of shops etc. Chief Secretary has also been asked to take departmental/punitive action against the errant officials of Distt Administration/PWD/NH/police for their unlawful action. The DGP, U.P has been directed to register an FIR on the complaint given by the complainant to the district administrations and get it investigated by CB-CID.

Recommendations for relief

A part from the large number of cases taken up daily by individual Members, 243 cases were taken up during July, 2020. On 27 cases, listed in the table below, the Commission

recommended monetary relief amounting to a total of ₹75,50,000/- for the victims or their next of kin, where it found that public servants had either violated human rights or been

negligent in protecting them.

The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

Sr No	File No	Inc. Name	Amount (in ₹)	State
1	134/3/22/2018	INACTION BY THE STATE GOVERNMENT/ CENTRAL GOVT.OFFICIALS	100000	ASSAM
2	273/3/0/2014-ED	DEATH IN POLICE ENCOUNTER	100000	ASSAM
3	393/3/19/2014-ED	DEATH IN POLICE ENCOUNTER	300000	ASSAM
4	59/3/2003-2004-AF	CUSTODIAL TORTURE	100000	ASSAM
5	1827/4/0/2019	INACTION BY THE STATE GOVERNMENT/ CENTRAL GOVT.OFFICIALS	200000	BIHAR
6	2120/4/32/2017-JCD	CUSTODIAL DEATH (Judicial)	500000	BIHAR
7	3712/4/11/2015-PCD	CUSTODIAL DEATH (Police)	200000	BIHAR
8	406/33/17/2012-AFE	ALLEGED FAKE ENCOUNTERS	300000	CHHATTISGARH
9	587/33/3/2015-ED	DEATH IN POLICE ENCOUNTER	500000	CHHATTISGARH
10	3870/30/10/2017-PCD	CUSTODIAL DEATH (Police)	300000	DELHI
11	514/30/3/2018	ABUSE OF POWER	100000	DELHI
12	5197/30/4/2017	INACTION BY THE STATE GOVERNMENT/ CENTRAL GOVT.OFFICIALS	300000	DELHI
13	6953/30/2/2015	FAILURE IN TAKING LAWFUL ACTION	50000	DELHI
14	1757/34/5/2014-ED	DEATH IN POLICE ENCOUNTER	300000	JHARKHAND
15	837/12/10/2017	FAILURE IN TAKING LAWFUL ACTION	300000	MADHYA PRADESH
16	618/13/28/2018-JCD	CUSTODIAL DEATH (Judicial)	200000	MAHARASHTRA
17	4072/18/5/2017	ATROCITIES BY CUSTOM/EXCISE/ ENFORCEMENT/FOREST/INCOME-TAX Deptt., etc.OF CENTRAL/STATE Govts.	300000	ODISHA
18	4722/18/2/2017	MALFUNCTIONING OF MEDICAL PROFESSIONALS	100000	ODISHA
19	4733/18/13/2017-AD	ALLEGED CUSTODIAL DEATHS IN POLICE CUSTODY	500000	ODISHA
20	2451/22/52/2017	FAILURE IN TAKING LAWFUL ACTION	300000	TAMIL NADU
21	12391/24/56/2017	UNLAWFUL DETENTION	300000	UTTAR PRADESH

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22	27074/24/49/2019	ATROCITIES BY CUSTOM/EXCISE/ ENFORCEMENT/FOREST/INCOME-TAX Deptt., etc. OF CENTRAL/STATE Govts.	500000	UTTAR PRADESH
23	30826/24/48/2018-AFE	ALLEGED FAKE ENCOUNTERS	500000	UTTAR PRADESH
24	1357/25/6/2015-ED	DEATH IN POLICE ENCOUNTER	300000	WEST BENGAL
25	1656/25/5/2017-PCD	CUSTODIAL DEATH (Police)	300000	WEST BENGAL
26	365/25/13/2019-PCD	CUSTODIAL DEATH (Police)	300000	WEST BENGAL
27	74/25/6/2016-PF	DEATH IN ENCOUNTER	300000	WEST BENGAL

Payment of Relief on NHRC Recommendations:

The Commission closed 44 case on receipt of compliance reports from different public authorities, furnishing proof of payment,

it has recommended, totalling ₹1,41,00,000/- the victim of human rights violations or their next of kin. The specific details of these

cases, closed in July, 2020, can be downloaded from the NHRC website by logging the case number given in the table below:

Sr No	File No	Inc. Name	Amount (in ₹)	State
1	10/26/0/2015-PCD	CUSTODIAL DEATH (Police)	300000	ANDAMAN & NICOBAR
2	1209/1/6/2013-JCD	CUSTODIAL DEATH (Judicial)	500000	ANDHRA PRADESH
3	27/2/10/2015-PCD	CUSTODIAL DEATH (Police)	200000	ARUNACHAL PRADESH
4	273/3/0/2014-ED	DEATH IN POLICE ENCOUNTER	100000	ASSAM
5	393/3/19/2014-ED	DEATH IN POLICE ENCOUNTER	300000	ASSAM
6	559/3/7/2014-PCD	CUSTODIAL DEATH (Police)	200000	ASSAM
7	59/3/2003-2004-AF	CUSTODIAL TORTURE	100000	ASSAM
8	3436/4/18/2015-PCD	CUSTODIAL DEATH (Police)	300000	BIHAR
9	630/4/27/2014	FAILURE IN TAKING LAWFUL ACTION	25000	BIHAR
10	2464/30/6/2017	ABUSE OF POWER	100000	DELHI
11	1471/34/8/2014-ED	DEATH IN POLICE ENCOUNTER	1500000	JHARKHAND
12	1554/34/20/2016-JCD	CUSTODIAL DEATH (Judicial)	300000	JHARKHAND
13	326/34/4/2017	ABUSE OF POWER	100000	JHARKHAND
14	393/34/10/2013-ED	DEATH IN POLICE ENCOUNTER	500000	JHARKHAND
15	482/34/16/2017-JCD	CUSTODIAL DEATH (Judicial)	100000	JHARKHAND
16	784/34/15/2014-PCD	CUSTODIAL DEATH (Police)	300000	JHARKHAND
17	389/11/8/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	KERALA
18	750/11/12/2015-PCD	CUSTODIAL DEATH (Police)	300000	KERALA
19	324/13/16/2016-ED	DEATH IN POLICE ENCOUNTER	500000	MAHARASHTRA
20	2/16/7/2017-PCD	CUSTODIAL DEATH (Police)	100000	MIZORAM
21	11016/18/8/2015-PF	ABUSE OF POWER	100000	ODISHA
22	2931/18/24/2014	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT. OFFICIALS	150000	ODISHA
23	3187/18/6/2018	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT. OFFICIALS	300000	ODISHA
24	3510/18/3/2016	EXPLOITATION OF CHILDREN	300000	ODISHA
25	4015/18/32/2014	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT. OFFICIALS	100000	ODISHA
26	5277/18/6/2017	INACTION BY THE STATE GOVERNMENT/CENTRAL GOVT. OFFICIALS	300000	ODISHA
27	324/36/7/2015-AD	ALLEGED CUSTODIAL DEATHS IN JUDICIAL CUSTODY	2500000	TELANGANA

28	13291/24/24/2018	FAILURE IN TAKING LAWFUL ACTION	300000	UTTAR PRADESH
29	18034/24/22/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
30	20946/24/75/2018-WC	DOWERY DEATH OR THEIR ATTEMPT	300000	UTTAR PRADESH
31	21985/24/47/2016	FAILURE IN TAKING LAWFUL ACTION	50000	UTTAR PRADESH
32	22194/24/51/2013-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
33	26630/24/30/2018-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
34	27623/24/1/2012	UNLAWFUL DETENTION	75000	UTTAR PRADESH
35	35435/24/8/2017-WC	GANG RAPE	500000	UTTAR PRADESH
36	41459/24/1/2010	FAILURE IN TAKING LAWFUL ACTION	100000	UTTAR PRADESH
37	43596/24/60/2016	FAILURE IN TAKING LAWFUL ACTION	50000	UTTAR PRADESH
38	43825/24/40/2016	FAILURE IN TAKING LAWFUL ACTION	50000	UTTAR PRADESH
39	6598/24/62/2016-JCD	CUSTODIAL DEATH (Judicial)	300000	UTTAR PRADESH
40	1357/25/6/2015-ED	DEATH IN POLICE ENCOUNTER	300000	WEST BENGAL
41	1656/25/5/2017-PCD	CUSTODIAL DEATH (Police)	300000	WEST BENGAL
42	399/25/2/2015-PCD	CUSTODIAL DEATH (Police)	200000	WEST BENGAL
43	666/25/15/2014-PF	VICTIMISATION	500000	WEST BENGAL
44	74/25/6/2016-PF	DEATH IN ENCOUNTER	300000	WEST BENGAL

Video conferences & online discussions

NHRC holds periodic Video Conferences, VCs with different States/UTs to expedite disposal of human rights cases. The month of July, 2020 witnessed a series of VCs in this regard. These were chaired by Members, Mr. Justice P.C. Pant and Mrs. Jyotika Karla as well as Secretary General, Mr. Jaideep Govind.

1. VCs with the states of Rajasthan, Madhya Pradesh, regarding Women & Children related cases on 21st and 22nd July, 2020;
2. VCs with the states/UT of Rajasthan, Madhya Pradesh, West Bengal, Delhi on Silicosis issues on 28th July, 2020;

3. VCs with the states of Rajasthan, Tamil Nadu, Telangana, Andhra Pradesh, Karnataka, Gujarat, Maharashtra, Punjab and Uttar Pradesh on Bonded labour cases on 02nd, 09th, 16th, 23rd and 30th July, 2020 respectively;

First online short term internship

NHRC, India organised its first ever Online Short Term Internship Programme from 16th July to 30th July, 2020. NHRC Member, Mr. Justice P.C. Pant inaugurated it. A total of 86 Student Interns attended 48 sessions addressed by subject specialists and senior officers. They included Mr. R. Subrahmanyam, Secretary, Departmental of Social Justice & Empowerment, Ms. Leena Nandan,

Secretary, Consumer Affairs, Mr. Vaidya Rajesh Kotecha, Secretary, Ministry of AYUSH, Mr. Debasish Panda, Secretary(FS), MoF, Mr. Ravi Kant Secretary (ESW), Dept of Ex-serviceman Welfare, Mr. Ajay Tirkey, Secretary, Ministry of W&CD, Mr. Sudhanshu Pandey, Secretary (F&PD), Food & Public Dist, Mr. Pramod Kumar Das, Secretary, Minority Affairs, Dr. Ajay Bhushan Pandey, Secretary,

Finance MoF, Ms. Shakuntala D. Gamlin, Secretary Disability, Air Marshal M.S.G. Menon, VSM, Air Officer Incharge Administration (AOA), Mr. O. P. Rawat, Former CEC, India, Mr. Justice R.K. Agrawal, Chairman, NCDRC.

The valedictory function was chaired by Mrs. Jyotika Karla, Member, NHRC on 30th July, 2020.

Snippets

1. NHRC, India in collaboration with South-East District, Directorate of Health Services, Govt of NCT Delhi organized a special camp for COVID-19

testing for its Members, senior officers, staff and their families at its premises from 1st July to 3rd July, 2020.

2. NHRC team visited village Akbarpur in district Chitrakoot of UP for a spot enquiry on allegations of "sexual exploitation" of poor minor girls

in exchange for work in stone quarries from 27th July to 31st July, 2020.

4. Ms. Seemi Azam, Research Officer attended online discussion on "Racism and Racial Discrimination

in the Commonwealth" organized by Commonwealth Secretariat on 31st July, 2020.

Other important seminars/programmes/conferences

Events	Delegation
Lecture on "Migrant Labourers Crisis - Challenges and Way Forward" in a Webinar organized by the Centre for Advanced Studies in Labour Welfare, RGNUL, Punjab and Centre for Advanced Studies in Human Rights, RGNUL, Punjab in collaboration with Think India on 6 th July, 2020.	Mrs. Jyotika Kalra, Member, NHRC
Lecture in a Webinar for the Public Launch of "Policy Brief on Rights of Children in the time of COVID-19" jointly organized by the Alliance for Right to ECD; Covid Response Alliance of India on Child Protection (CRAICP); India Alternative Care Network (IACN); ProChild Coalition; Right to Education Forum; Right to Food Campaign; and Working Group on Human Rights in India and the UN (WGHR) on 17 th July, 2020.	Mrs. Jyotika Kalra, Member, NHRC
Lecture as the Chief Guest in a Webinar on "COVID-19 & its aftershocks : A Rapid Assessment Study" undertaken by the 'World Vision India (WVI)' on the suffering, loss and damage generated by the pandemic on vulnerable groups across the country on 30 th July, 2020.	Mrs. Jyotika Kalra, Member, NHRC

Human Rights and NHRC in News

During the month of July, 2020, the Media & Communication Wing of the Commission prepared and issued 06 press releases. More than 2500 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi newspapers

and some news websites. News clippings related to several incidents of alleged human rights violations were brought to the notice of the Commission, some of which it considered and found fit for suo motu cognizance. Many News stories, wherein there was a specific reference to the

interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. NHRC Twitter handle was also made abuzz with regular tweets on the Commission's intervention & activities. Its followers continue to increase. Total tweets during the month were 61.

Complaints in July, 2020

Complaints received	6670
Disposed	7421
Under consideration of the Commission	18589

Important Telephone Numbers of the Commission:

Facilitation Centre (Madad) Incharge: **Satish**
NHRC Toll Free No: 14433
For Complaints: Fax No. 011-2465 1332
For Filing online complaints: www.nhrc.in, hrcnet.nic.in, Common Service Centres

Other Important E-mail Addresses

jrlawnhrc@nic.in (For complaints), cr.nhrc@nic.in
(For general queries/correspondence)

Focal point for Human Rights Defenders: Debindra Kundra

Assistant Registrar (Law)
Mobile No. +919999393570, Fax No. 011-2465 1334
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This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

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